example should be set that this kind of totally uncivilised behaviour would not be tolerated by the society. That is the most important thing.

THE DEPUTY CHAIRMAN: Now, we take up the Calling Attention to matter of urgent public importance.

## RE. CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Problems being faced by Mills running under National Textifes Corporation and action taken by the Government in regard therete

SHRI GURUDAS DAS GUPTA (West Bengal): Madam Deputy Chairman, I call the Attention of the Minister of Textiles to the problems being faced by the mills running under the National Textiles Corporat on and the action taken by Government in regard thereto.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY) : Madam Deputy Chairman, the National Textile Corporation has been incurring massive losses since its inception due mainly to old machinery, low productivity, surplus labour force, high raw material costs, low capacity utilisation and so on. National Textile Corporation has. thus, accumulated a cash loss of Rs. 2300 crores (Prov.) upto 31st March, 1993 of which Rs. 1800 crores have been reimbursed by the Government through loans. Government has also waived/subsidised payment of interest amounting to Rs. 1163 crores on the loans given to National Textile Corporation. The severe burden imposed upon the national exchequer by this performance of National Textile Corporation called for new intiatives in order to ensure its continued survival.

Government have, therefore, approved a strategy to turn around the mills of National Textile Corporation. The key elements of the strategy are selective modernisation, financial and managerial restructuring and rationalisation of surplus workforce through the Voluntary Retirement Scheme (VRS). The question of closure or retention of the individual mills of NTC shall only be taken up after assessing the impact of labour rationalisation currently being effected through VRS and other relevant factors on their viability. Such a decision would only be taken after exhausing all other options and protecting the interests of the workers. Government are accordingly willing to support any concrete and financially viable proposal for the cooperativisation of mills of NTC provided it has the consent of all parties concerned.

The Turn Around Strategy provides an outlay of Rs. 689 crores for rationalisation of surplus officers, employees and workers. Rs. 533 crores for selective modernisation, Rs. 200 crores to meet the requirement of l'quidity during the period of transition of implementation of the Around Strategy and Rs. 50 crores for the creation of a Rehabilitation Fund for retraining and redeployment of the rationalised employees. The Modernisation Plan would lead to the induction of imported production tchnology to improve the present levels of utilisation and productivity in order to maximise contribution level on existing product mix and also increased production of high value added products. Such modernisation, accompanied by reduction of surplus work force and appropriate financial restructuring, is expected to result in the turn around of National Textile Corporation at the end of three years.

The Turn Around Strategy has already been put into implementation. The Voluntary Retirement Scheme has been well received; modernisation schemes with an outlay of Rs. 40.07 crores are under implementation; an amount of Rs. 100 crores

ment of interim liquidity, schemes for the the production, to close the mills, without nalised under the Voluntary Schtme have been drawn up and approved is now being taken recourse to by the and are already under implementation.

However, seven of the nine Subsidiary Corporations under National Textile Corporation, have been referred to the Board for Reconstruction and Financial (BIFR). BIFR is expected to determine and enforce measures for the revival of these companies with the consent and concurrence of all parties concerned.

GUPTA: **GURUDAS** DAS Madam, the statement of the hon. Minister is not based on facts, does not speak the truth and tries to hide the plan of the Government to surreptitiously close down about 34 NTC mills in the country and off-load about 70,000 workers of our country. The Minister states that a decision has not been taken whether to close or keep them and such a decision would only be taken after exhausting all other options and protecting the interests of the workers. That means that the Government says that a decision to close down the mills has not been taken. This is a statement which I would like to challenge on the floor of the House. The National Textile Corporation, holding company, had send a fax message present moment of time, there is a mill in stated that the cotton which is being collected to be delivered to the mills for production should not be given to those mills which are slated for closure or merger. Let me read this, Madam. This is a fax sent by Mr. R. L. Kapur from the NTC, New Delhi. At the end, it is stated, "The release pended in a number of mills in the counof this cotton should not be to the mills try including three mills in West Bengal. which are either slated for closure or mer- Production has come to a standstill. The directing the NTC management to withhold to procure cotton or no money to pay the supply of cotton to those units which wages.

has been released to National Textile Cor- it considers to be meant for closure or merporation during 1992-93 in addition to nor- ger. Therefore, the cotton supply is being mal budgetary support, to meet its require- suspended and this is being done to close training and rehabilitation of workers ratio- declaring closure. A method that used to Retirement be taken recourse to by the private sector Ministry of Textiles violating all the labour laws in the country.

> Secondly, there is another piece of information, another telex message, from Mr. N. M. Jain, General Manager-Finance, to all the subsidiaries, including that which is situated in Calcutta. In this telex message, Mr. Jain categorically states that the credit will be given-credit means working capital-, the working capital has been arranged by the holding company to run the mills. It is categorically stated—I quote— "The credit will be given only to the viable mills. The NTC will certify the names of the mills which are going to be viable". This means that the death certificate is being prepared before the patient is dead

Therefore, Madam, the hon. Minister of State for Textiles is misleading the House. The Government has already decided to close down the mills and it is taking the course of a surreptitious strategy so that it can take Parliament by surprise, it can take the trade unions by surprise, it can create a situation when the closure of the mills becomes a fait accompli. Madam, let me just give one or two examples. At the to the subsidiaries in the country, including Lucknow which has been closed by the the WBABO situated in Calcutta. At the NTC, violating an order of the Labour end of the fax message, it is categorically Department of the Uttar Pradesh Government. The Labour Department of the Uttar Pradesh Government has declared the closure illegal on 2nd January, 1993. Even this decision of the State Government, under which the NTC comes, is being violated. At the present moment, production is susger". This means that the Government is main reason is that there is either no money

In West Bengal, Madam, eleven textile year plan initiated by the Ministry of Texmills were producing much below their capa-tiles and Government of India. They had city because they did not have cotton. This allotted Rs. 750 crores and the fund was was the situation three months back. Last called 'Textile Modernisation Fund'. month they could get some money to pro- had Rs. 750 crores. The IDBI was the cure cotton but at that point of time they did not have the money to pay wages to the workers. Therefore, the Government is playing a dangerous game, a dangerous game to close down the NTC mills. What is the reason? The Government has a definite strategy and that definite strategy is to close down the NTC mills step by step and hand over the textile market to the tycoons like Reliance, Bombay Dyeing, Century, etc. It is the game of the Government. In the name of lack of viability, absence of viability, it has undertaken the job of surrendering the entire textiles, the supply of entire textiles, to the private sector undertakings; otherwise, how can the Government explain the situation? The NTC was set up in the 'seventies'. There were 125 mills. The reason for taking over the mills by the NTC was obsolescence. These mills were rendered sick by the managements and the Government had taken over these mills to run them and produce low-value textiles for the common people. That was the strategy for taking over the 125 textile mills. But let us examine it in detail.

What was the amount of money that the Government had spent to modernise these units which were made sick by their own delinquent managements ? Since 1968 the Government had spent only - Rs. 432 crores or Rs. 433 crores in all for 125 mills which were sick once upon a time and which were left by the managements. Why were no more funds given? Why didn't the Government spend enough funds to modernise these mills which the Government had taken over with one old declaration that it should be made viable and there should be Government funds to make these units viable ? Why were no funds forthcoming? This is

nodal agency. What was found at the end of the third year ? It was found that the IDBI had allotted Rs. 883 crores modernisation. It was a very good news. They had increased their sum. But out of that Rs. 833 crores-Madam, you believe it or not-only Rs. 43 crores were given to the NTC. The rest of the funds. which was around Rs. 840 crores, made over to the private sector. When the Government did not have the funds to modernise its own mills which were taken over as sick, there was enough funds to give to the private sector. This is where the conspiracy begins. We don't have funds for the NTC but we do have funds to give money at a very low rate of interest to the private sector. Why was it done? Why was public money. Government money, bank's money allowed to be diverted to the private sector? Therefore, the argument of obsolescence is a manipulated argument. These mills have been deliberately made sick. Funds were withheld. Fund meant for the NTC have been diverted to some other people. Therefore, it is not that the NTC is sick because of the trade unions, it is not that the NTC is sick because they don't have orders, it is not that the NTC is sick because productivity is low; NTC is sick because the Government had decided to make it sick. That is the deliberate attempt on their part. This is number one charge, against them, by me.

Secondly, what was the suggestion of the NTC to make it viable 7 The NTC suggested that the total production of janata cloth should be increased from 100 million square metres to 150 million square metres. The NTC wanted to increase the production. The NTC was meant to produce low value textiles for the common not the full story. It is not that only people for whom the Minister has enough Rs. 432 corers were spent. The full story tears. In the Question Hour the Minister lies elsewhere. In 1986 there was a five was speaking for the people living below

the poverty line and he said that the NTC was meant to produce low value textiles for the common people, for the people who are below the line of sustenance. That was the election manifesto, of the Congress party. The NTC wanted to produce 150 million square metres of cloth instead of 100 million square metres. the Textiles Ministry did not give the permission and because of that a large part of its installed capacity was idle. So, the idle capacity was there because you did not allow the NTC to produce janata cloth. This is the second factor by which the NTC has been turned sick today.

Thirdly, the DGS&D and the Defence Department used to purchase a large consignment of their textile requirement from the NTC mills. For that there was a system that the NTC would be given preference as a single tender system. There was a system called 'single tender system'. The NTC used to produce and supply a large volume of the textile requirement of the Defence Department. Suddenly. that system was changed. The protagonists of free tride economy, the protagonists of free market asked the NTC to compete with the most modern mills with its obsolete machinery. They wanted the NTC to compete with the modern mills. But they did not give funds to modernise its machinery. As a result the total supply of NTC to the Defence Department has nearly been half. That is the reason why the NTC is sick today. The NTC is sick because you did not give funds. The NTC is sick because the modernisation fund was diverted to private sector. The NTC is sick because you did not want them to produce enough janata cloth for the people. The NTC is sick because it was not allowed to supply textiles to the DGS & D and to the Ministry of Defence. That is why the NTC is on the verge of collapse. It is not that they have decided to close down 20 or 30 mills because those were on the verge of collapse. The reason for the collapse is a calculated strategy on the part of the Government to liquidate the NTC. What is the situation ? The more

people of our country. The more ill-clad the people of our country are, because low value textile is not being produced. Madam, three years back the per capita consumption of textiles in our country was 8 metre and today the per capita consumption of cloth in our country has gone down to a little less than 7 metres. Madam, 1 was a member of the National Commission for Rural Labour. A survey conducted about the consumption of textiles by the families belonging to agricultural workers. The survey report says-that was not a report of the Leftist party-90 per cent of the women folk belonging to landless agricultural country do families of the not more than one sari and 95 per cent the male members of the landless agricultural labour famílies do not have more Seventy per cent of the than one *dhoti*. children are ill-clad. The consumption of cloth has come down because you are producing less. The low value textiles are only produced by N.T.C. mills N.T.C. mills are suspending production. They have been asked to suspend production because they don't have they don't have the working capital and they have a corrupt management. More corrupt are the officials in the Ministry of Textiles. As a result the NTC is on the verge of a total collapse. This is an Ministry of anti-social strategy of the Textiles. What is the repercussion of the step-by-step closing down of the NTC mills? We will have less cheap cloth. Common people belong to the low-income group and they will face a price rise. During the last one year, cotton production has gone down, cotton consumption has gone down and the price of low-value textile has increased by 25 per cent. We are not interested in Bombay Dyeing. Neither are we interested in Reliance. Reliance has increased its profits because it has been allowed to exploit the textile market. It has been given privileges. As a result the entire textile market is being exploited by the tycoons. The NTC is a medium-sized industry and it is on the we are civilized the more ill-clad are the verge of collapse. A time will come when

there will be less production of janata in such a way that the workers are being cloth and as a result cloth consumption threatened that if they don't sign the will come down and the people of the application, tomorrow they will be thrown country will be less clad than they had been five years back or three years to enter the factory. I would like to know, back. In conclusion, I request the hon. Minister to let us know whether it is a fact that a Textile Fund was set up in 1986. Is it a fact that 90 per cent of that fund was diverted to the private sector? Who is going to explain that? Who is responsible for it? The bank funds were utilised by the private sector. Who allowed it? He has to explain why enough funds had not been given to the NTC modernisation. This is my first question. The second: He speaks of Rs. 535 crores for the revitalisation programme of the NTC. Where from is the fund coming? He speaks of the amount, but refrains from naming the source. I know, the Textile Ministry had approached the World Bank for funds to modernise the NTC. The World Bank refused. They had one condition. They were interested in giving funds if the NTC was prevatised. the demand of the World Bank was not met, it was not given. They proposed to do it after some years; after NTC is liquidated. At this point of time since they cannot privatise the NTC, the World Bank refused to give the money. I know, the IDBI refused to give funds. The IDBI or some organisation diverted the entire fund to the private sector in 1986. Now it has decided that it will not give funds for modernisation. My second question is: Where from the funds for modernisation of the NTC will come. How long the Government take to modernise it? I believe the Government is interested in paying the funeral charges, but it is not interested in paying the hospital expenses for nursing the health of the ailing patient. I would like to know, when the fund will come, who will give the fund and how much time it will take to modernise. My third question is: Is it true that employees under the name of Voluntary Retirement Scheme are being retrenched forcibly? The Voluntary Retirement Scheme is a voluntary thing. But it is being implemented

out of the factory, they will not be allowed how the Voluntary Retirement Scheme is being implemented. My fourth is: Why are they surreptitiously executing this plan? Why are they not taking the trade unions into confidence? Why are they not discussing it? Why are they not exploring the possibility of selling fixed assets, obsolete fixed assets ? I do not say that the viable fixed assets should be sold. Why are they not discussing the question of selling obsolete fixed the assets apart from land ? If they have decided to sell off the surplus land of the NTC mills, what is the modality ? I apprehend that if the job of sale of the land is given to the NTC management. there will be exchange of commission payment and that is going to impair seriously the interests of the mills. So, I would like to know as to what the mechanism is if they would like to sell this land, how that is going to be done and, in what way, that will be done so as to assist the modernisation plan. Lastly, Madam. question is, is it true that the Government has already decided to close down 14 mills-I have the list with me-and that it has also decided to close down 20 more mills under the slogan of 'merger'? I would like to know from the Minister as to who the author of this pernicious Textiles Policy of the country is which is not only against the working class but also against the common people and it also runs counter to the promise that the Congress has given in the last election. Thank you. Madam.

श्रो मोहम्बर अमीन (पश्चिमी बंगाल) : मोहतरमः। इस कालिए एटेंशन के जबाब में मंत्री जीने जो बयान दिया है उससे तमाम बातें साफ नहीं होती हैं और इस सिलमिले में श्री गृष्दास दासगुप्त जी ने जो बातें कही हैं मेरे ख्याल में वह सही हैं। उन बातों को दोहराना नहीं चाहता है। लेकिन यह जानना चाहता है कि जिस मुके में 87-88 करोड़ की स्नाबादी हो जहां ज्य दातर

लोग सूती कपडा पहनना चाहते हैं। उस**को** सूती कपड़ा पहनने को नहीं मिलता तो टैक्सट इल इंडस्टी बचेंपे कैसे और इस सवाल का जो बुनियादी पहलू है वह यह है कि यांव के लोगों की कृक्ते खरीद जिलकृत बर्बाद हो गई है। एक कपड़े से ज्यादा वे खरीद नहीं सकते हैं जब तक कि वह फट नहीं जाता है। इसलिए गांवों के लोगों की गरीबी दूर करने के लिये जो कदम सरकार को बहुत पहले उठाने चाहिये ये वह नहीं उठाये गर्य। बसिक लैण्ड रिफार्म नहीं किया गया जिसकी वजह से गरीबों की गरीबी घटने के बजाय बढती चली गई। गरीबी हटाने के नारे लगते रहे कि हम गरीकी हटा एंगे। लेकिन गांव के लोगों की कपड़ा खरीदने की ताकत नहीं बढ़ी है। ऐसी हालत **में पैदा**वार ज्यादा कैसे हो सकती है। बाकी बातें तो छोड दीजिय । इस कस्पीटिशन के दौर में माडरनाड जेशन की जरूरत है, इससे कोई इंकार नहीं कर सकता है। लेकिन सिर्फ यही कहना कि मोडरनाइजशन नहीं तुत्रा है । इसलिय मिलें सिक हो। गई है। पूरी बात नहीं होंगी। इसके दूसरे मी बहुत सारे पहलू हैं। मंकह रहा था लैण्ड रिकार्म के सिलसिले में जो कुछ हम्रा है जितनी अमीनें बांटी गई है, मरकर्ज हुकुमत के हिसाब के **मुताबिक 19 परसेंट सिर्फ पश्चिमी बगा**ल में जमीन बांटी गई है। बाकी जगह इस मामले नजरअन्दाज करके हालात को बिगड़ने दिया गया है। मैं नहीं जानता कि इस सिलसिले म टैन्सटाइल मिनिस्ट्री कुछ कर सकती है या नहीं, मगर यही सबसे बड़ा मसला है। अब एन टी सी. बनने के बाद इतने बाक्यात को रिव्य किया जाये तो व सारी खराबियां निकल आर्थेंगी जिनका अक श्री गरुदास दासगुप्त ने किया है। कोई कारखाना सरकार से लेती है तो पहल बात देखने को यह आती है कि उसमें श्रफसरों की भरमारही जासी है। उनकी जरूरत हैया नहीं है यह कोई देखने वाला नहीं होता है। इस तरह से टोप हैवी एडमिनिस्टेशन से काम शुरू होता है और उसका नतीजा यह होता है कि शुरू से ही घाटा लगने लगता है। कभी पसा नहीं होता है, कभी कपास नहीं होती है, कभी ब्रार्डर नहीं होता है। तरह तरहकी बातें होती ह जिनकी कोई सनवाई नहीं होती है, कोई जांच

नहीं होती है और इसके लिये कोई मशीनरी भी सेट नहीं की गई है जो इसको देखे कि कारखाना वायबल है और उसकी वायबिसिटी के सुस्ते में कोई रुकावट तो पैदा नहीं हो रही है और उनको दूर किया जाये। मिसाल के तौर पर में आपको बताना चाहता हं कि पिछले साल एक एग्रीमेंट इ आ था। यह बात तय पाई गई थी कि मारत सरकार के तमाम कारखानों को चार हिस्सों में बांट दिया जाये।

(a) Mills which have potential for profit and have made cash profit have been identified; (b) Mills which are in margin of viability; (c) Mills which are to be faded out as a result of amalgamation, merger, etc.; (d) Mills which are identified for closure.

अब इस सिलसिले में जो स्कीम बनी <sup>पर प्</sup>री तरह से श्रमल-दरामत हम्रा नहीं। ग्राज भी मंत्री जी ने प्रपते बयात में बताया है कि 60 सिक मिलों को बी. ब्राई. एफ.क्रार. में रेफर कर ≄दिया गया है। यहांसे सर्वुलर भेजे जा रहे हैं, कारखानों को बंद करने के लिये। सब यह समझ में नहीं ब्राता कि ये कौन से कारखाने हैं । अगर बी. आई.एफ.आर. में वे कारखाने रेफर किये गड़े हैं तो उनको वंद करना हो तो **जब** तक बी.क्राई,एफ.क्रार. का फैसला नहीं हो जाता तब तक देटकरनाचाहिये या उनके घलावा कुछ और कारकाने बंद हो रहे हैं. यह बात समझ में नहीं ब्रारही है। मेरे पास एक सर्भूलर की काफी है।जिसमें लिखा हित्रा है:

"Kindly refer your fax No. D.O. No. 18011|1|93 NTC(I) regarding time-bound Action Plan for merger of units as per Government decision. Action Plan sent courier today for perusal and approval. Warm regards,

(S. K. CHAKRAVORTHY) C.M.D."

यह क्लियर फैसला है कि कारखान की बंद कर थे। अब सवाल यह है कि जब बी.आई. एफ:कार. में रेफर किया है तो जैसामंत्री जी बताते हैं कि उसको बापस लेने का मधिकार

नहीं है। ये नहीं समझता हूं कि ऐसा क्याकानून हो सकता है। श्रयर गवर्षनमेंट इस मामले में सीरियस है और हजारों मजदूरों की रोटी बचाना चाहती है और यह चाहती है कि ये कारखाने वाइबल हो जायें तो टैक्सटाइल पालिसी बदलने की जरूरत है । टेक्सटाइल पालिसी बदलने के लिये यह जरुरी है कि इस पुरे भामले पर विचार करने के लिये भेंट्रल ट्रेड यूनियनों से बातचीत की जाये। उसमें ग्रगर प्राबलम समझ में द्या जाये तो फिर उसके मुताबिक कदम **उटाये जायें। मजदूर ब्रगर वाल्टिरी रि**टायरमेंट स्कीम के तहत दरख्वास्त करते हैं तो उसको पैसा े दीजिये, उस पर मुझे कोई ऐतराज नहीं है। हालांकि एक बक्त था, जब इस पर हम लोगों को 'ऐतराज हुआ कि ऐसा वशें होगा । पैसा पाकरके, महंगाई का जो ब्रालम है, उसमें 40-50 हजार भुष्ये भी अगर एक क्राइमी को मिलता है तो पृष्किल से 40-50 महीने उसकाखर्ब चलेगा। उसके बाद वह और उसके बाल-बच्च कहाँ जार्थेंगे ? तो अगर कारखाने बंद होते हैं तो उन मजदूरीं का मुस्तकबिल्क क्या होगा, इसके बारे में सरकार छोचती नहीं है। मुल्क में भर्यकर कारी बढ़ी हुई है क्या इससे यह महंगाई और बढ़ नहीं जायेगी। इसलिये मैं इस कालिंग प्रटेशन के सिलसिले में सरकार की तबब्जह इस मामले की तरफ दिलाते हुए यह कहना चाहता हूं कि सरकार तमाम केडीय ट्रेड यूनियन सीटरीं के साथ बैठे। युनियनें यह बाहती है कि कारखाने बंद न हों, उन्में नुकसान न हो, मजदूर टीक से काम करें और उनको कानून के मुताबिक तनस्वाह मिले। इसके अलावा हमारी कोई दुसरी मांग नहीं है। हम यह नहीं चाहते हैं कि बंद कारखानों में उनेको बैटकर तमख्दाह दी जाये और नहम थह | चाहते हैं कि कारणानों को बंद करके मजदूरों को सड़कों पर भूखों मरने के लिये छोड़ दिया जाये। हुनुमत को सह्तबंद टैन्सटाइल पालिसी में ट्रेड धूनियनों की तरफ से पूरा-पूरातावन मिलेगा लेकिन जैसा कि गुरुदास गुप्ता जी ने बताया कि तमाम सारे मसाइल जो इंटरकनेक्टेड हैं, अगर उन तमाम बातों को एक साथ जोड़कर इस पर फसला नहीं किया गया तो किसी सही फैसले पर हम लोग नहीं पहुंच सकेंगे और टैब्सटाइल इंडस्ट्री को बचा नहीं सकींगे गन्नी इतना हो कहना है।

الشرى محمد امين (پشعيمي بنگال) : معترمه \_ اس كالنگ الينشن كے حواب سیں منتربی جی نیے جو بیان دیا ہے اس سے تمام باتیں صاف نہیں ہوتی هیں اور اس سلسلے میں شری گوروداس داس گپتا جی نے جو باتیں کہی ہیں۔ میرے خیال میں وہ صحیح هیں ، سین ان باتوں کو دوھرانا نہیں حامتا ھوں۔ ایکن یه حانبا حامتا هوں که حس ملک سیں ہے۔۸۸ کروڑ کی آباد ہی هو ۔ حمان زیادہ تر لوگ سوتی کیڑا پہننا جاہتے ہوں ان کو سو تی کپڑا پہنتے کو نہیں ملتا تو ٹیکسٹائیل انٹسٹری بیچینگمے کیسے ۔ اور اس سوال کا جو بنیادی پہلو ھے وہ یہ ہے کہ گوں کے لوگوں کی قوت خبرید بالکل برباد ہُو گئی ہے۔ ایک کیڑے سے زیادہ وہ خبرید نہیں سكتر لمين حب تك كه وه بهك نهين جاتا ہے اسلئر وہ گلوں کی غریبی <sup>د</sup>ور كرثر كيلئر حو تدم سركاركو بهت ببهل الهائع جاهئے تھے وہ نہیں انْهَائْمِ گئے بیسک لینڈ ریفارم نہیں کیا گیا ۔ حسکل وجہہ سے غریبون ک غریبی گھٹنے کے بعائے بڑھتی جلی گئی ۔ غریبی مثانر کے نعرمے لگتے رہے کہ ہم غریبی ہٹائیں گے۔ لیکن گ<sup>ڑوں کے</sup> لوگوں کی ک<u>ہ</u>ڑا خریدار کی طاقت نہیں بڑھی ھے۔ ایسی حالت میں پیداوار ریادہ کیسر ھو سکتی ھے ۔ باقی باتیں تو جھوڑ دیجئے اس کمپٹیشن کے دورسیں ماکردازیشن کی ضرورت هر ۔ اس سے

کوئسی انکار نہیں کر سکتا ہر ۔ لیکن صرف یمی کمنا که ماڈرنائریشن نہیں ہوا ہے اسلئے سلیں سک ہو گئی هیں پوری بات نہیں ہوگی ۔ اسکر دوسرے بھی بہت سارھے پہلو ھیں۔ میں کہد رہا تھا لینڈ ریفارم کے سلسلے سن جو کجھہ ہوا ہر حتنان زمین بانٹی گئی ہر مرکزی حکو*س*ت کے حساب کے مطابق و پرسینٹ صرف پشیحمی بنگال میں زمین بانٹی گئی هر ـ باقبی حگه اس سعاملر کو نظر انداز کر کے حالات کو بگ<sup>ا</sup> نر دیا گیا ہے۔ میں نہیں جانتا کہ اس سلسلے میں ٹیکسٹائل منسٹری کچهه کر سکتی هے یا نہیں کر سکتنی ہے ۔ مگر یہی سب سے بڑا مسئله هے ۔ اب این ۔ ٹی ۔ سیٰ ۔ بننر کے بعد اتنر واقعات کو ریویو کیا جائر تو وہ ساری خرا بیاں نکل آئیں گی جن کا ذکر شری گروداس داس گپتا نر کیا ہے ۔ کوئی کارخانه سرکار لے لیتی ہے تو پہلی بات دیکھنے سیں یہ آتی ہے کہ اسمیں افسروں کی بھرمار ھو جاتی ہے۔ انکی ضرورت ہے یا نہیں ہے یہ کوئی دیکھنے والا نہیں ہوتا ہے ۔ اسطرح ٹاپ ہیوی ایڈھنسٹریشن سے کام شروع هوتا ہے اور اس کا نتیحہ یہ ہوتا ہے کہ شروع سے ہی گھاٹا لگنے لگتا ہے۔ کبھی پیسہ نہیں ہوتا ہے۔ کبھی کیاس نہیں هوتا ہے کبھی آرڈر نہیں ہوتا ہے ۔ طرح ا طرح کی باتیں ہوتی ہیں جنکی کوئی

سنوائي نہيں هوتي هے ـ كوئي جانچ نہیں ہوتی ہے۔ اور اسکیلئر کوئی مشینری بھی سیٹ نہیں کیگئی هے۔ حو اس کو دیکھے که کارخانه رائیٹ ہے اور اسکی رائیلیٹی کے راسطر سی کوئی رو کاوٹ تو پیدا نہیں ہو رہی ہے اور ان کو دور کیا حائر ۔ مثال کے طور پر میں آپکو بتانا جاهتا هوں که پچهلر سال ایک اگریمنٹ هوا تها ۔ یه بات طر پائی گئی تھی کہ بھارت سرکار کے تدام كارْحانوں كو چار حصوں سيں بانكْ دیا حائر \_

(a) Mills which have potential for profit and has made cash profit have been identified; (b) Mills which are in the margin of viability; (c) Mills which are to be faded out as a result of amalgamation, merger, etc.; (d) Mills which are identified for closure.

شرى محمد اسيىن (حاري): اب اس سلسلر میں جو اسکیم بنی اسپر پوری طرح سے عمل درآمد ہوا نہیں ۔ آج بھی منتری جی نے اپنے بیان میں بتایا که . ب سک ملوں کو بی ـ آئی ۔ ایف ۔ آر ۔ میں ریفر کر دیا گیا ہے۔ یہاں سے سرکولر بھیحر حا رھے ھیں ۔ کارخانوں کو بند کرنے کیلئر ۔ اب یه سمحهه سین نمین آتا که یه کونسر کارخانر هیں ـ اگر بی ۔ آئی ۔ ایف آر ۔ سیں یه کارخانے ریفر کئر گئر هیں تو انکو بند کرنا هو تو حبتک ہی ۔ آئی .. ایف ۔ آر۔ كا فيصله نهين هو جاتا تب تك ويك کرنا حاہئر یا ان کے علاوہ کچھہ اور

<sup>†[ ]</sup> Transliteration in Arabic Script. 1096 RSS|94-35

کارخانر بند هو رھے هیں په سمعهد میں نہیں آرهی هے۔ میر لے پاس ایک سرکامر کی کاپی ہے جسمس لکھا ھوا ھے .

"Kindly refer you fax No. D.O. No. 18011|1|93 NTC(I) regarding timebound Action Plan for closure merger of units as per Government decision(). Action Plan sent through courier today for persual and approval. Warm regards,

## S. K. CHAKRAVORTHY, C.M.D."

يه کاير فيصله هے که کارخانر کو بند کر دو ۔ اب سوال یه هے که جب بی۔ آئی ۔ ایف ۔ آر ۔ سیں ريفر کيا هے تو جيسا منتربي جي بتاتر هیں که اسکو واپس لینر کا ادهیکار نہیں ہے ۔ سیں نہیں سمجھتا هوں که ایسا کہا قانون هو سکتا هے ـ ا گر گورنمنٹ اس معامله میں سیریس ھے اور ھزاروں سزدوروں کی روای بِحَانَا حِاهِتِي هِي اور بِه حِاهِتِي هِي كُهُ یه کارخانے وائیل ہو جائے تو ٹیکسٹائل پالیسی بدلنر کی ضرورت ھے۔ ٹیکسٹائل پالیسی بدانے کیلئے یہ ضروری ہے کہ اس پورے معاملر پر وجار كرنركيلئر سيتثرل ثرية يونينرن سے بات حیت کی جائے ۔ اسمیں اگر پرابلم سمجهه میں آ جائر تو پهر اسكر مطابق قدم الهائر حائين ـ مزدور اگر والنثيري ريڻائر سينك اسکیم کے تجت درخواست کرتر هیں تو اسکو پیسه دیدیجئے اسپر سجھر

کوئی اعتراض نہیں ہے ۔ حالانکہ ایک وقت تھا جب اسپر ہم لوگوں كو اعتراض هراكه ايساكيون هوگا ـ پیسه پاکر کے ۔ سہنگائی کا جو عالم هے اسمیں .م.. هزار روپیه بھی اگر ایک آدسی کو ملتا ہے تو مشکل سے . ہم ۔ . ممینے اسکا خرچ چلر گا۔ اسکر کے بعد وہ اور اسکے پے بال بیحے کہاں جائینگے۔ تو اگر كارخانے بند هوتے هيں تو ان حزدوروں کا مستقبل کیا ہوگا۔ اسکر بارے میں سرکار سوجتی نہیں ہے۔ سلک میں بھینکر بیکاری بڑھی ھوئی ہے کیا اس سے یہ بیکاری اور نہیں بڑھہ حاثیگی اسلئر سیں اس کالنگ اٹینشن کے سلسلر میں سرکار کی توجه اس معامله کی طرف دلاتر هوئر یه کمنا حاهنا هوں که سرکار تمام کیندریه ٹریڈ یونینوں کے لیڈروں کے ساتھه بیٹھر ۔ یونینیں یه جاهتی هیں که كارخاني بند نه هول ـ ان مين نقصان نه هو \_ سزدور ٹھیک سے کام کریں اور ان کو قانون کے مطابق تنخواہ سلر۔ اسكر علاوه هماري كوئبي دوسري مانگ نہیں ہے۔ هم یه نہیں حاهتر که بند کارخانوں میں انکو بیٹھکر تنحواہ دی حائے اور نه هم یه چاهتر هیں که کارخانوں کو بند کر کے مزدوروں کو سڑکوں پر بھوکوں سرنے کے لئے چھوڑ دیا جائے۔

حکومت کو صحتمند ٹیکسٹائل پائیسی میں ٹریڈ یونینوں کی طرف سے پورا پورا تعاون ملے گا۔ لیکن جیسا که گروداس گیتا جی نے بتایا که تمام سارے مسائل جو انٹر کنیکٹڈ هیں اگر ان تمام باتوں کو ایک ساتھ جوڑ کر اسپر فیصلہ نہیں کیا گیا تو کسی صحیح فیصلے پر هم نہیں پہنچ صحیح فیصلے پر هم نہیں پہنچ سکینگے اور ٹیکسٹائل انٹسٹری کو بچا نہیں سکیں گے۔ مجھے اتنا

THE DEPUTY CHAIRMAN: Mr. V. Narayanasamy. We have two minutes only. I don't think there is any point in asking you to start your speech in those two minutes.

SHRI V. NARAYANASAMY (Pondichery); After lunch, I will speak, Madam.

THE DEPUTY CHAIRMAN: I must remind that those who give a notice of Calling Attention should speak strictly according to the rules. Now there is a change in our tradition and some people from various political parties started speaking. So, we have deviated from our rules.

Another thing which I should remind the Members is, in a Calling Attention, a person in whose name the Calling Attention notice is given gets about 15 minutes' time and the other Members whose names are there, should only ask pointed questions taking five or six minutes. We used to have Calling Attention notices almost every day or on every alternate dav. So, we can accommodate more Calling Attention notices on different subjects which are of concern to the Members and which will have effective participation of the Members and which will get effective response from the

This is my observation and experience of all these years in the Chair and also as a Member and I hope that the Members will abide by it so that we can accommodate more subjects and more Members also.

PROF. SAURIN BHATTACHARYA (West Bengal): Madam, you should not have pointed out Mr. Gurudas Das Gupta because he is the initiator of the discussion. Only others should have been mentioned.

THE DEPUTY CHAIRMAN: It is in his name and he has initiated the debate and he has made the ground work. He wants the Government's attention to be drawn and he has made the ground work and, out of that, the Members can find out points and frame pointed questions or if they have their own pointed questions, they can ask. This is my suggestion to the Members. This has always been the tradition.

SHRI V. NARAYANASAMY: From the Minister's statement also they can pick out points and put questions.

THE DEPUTY CHAIRMAN: Yes.

Now, the House stands adjourned for lunch till 2.30 P.M.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock,

The Vice-Chairman (Sved Sibtey Razi) in the Chair.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE Problems being faced by the mills running under the National Textiles Corporation and action taken by the Government in regard thereto—Contd.

get effective THE VICE-CHAIRMAN (SYED SIB-Government. TEY RAZI): Shri V. Narayanasamy.